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BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE AT PUNE  
INTERIM APPLICATION NO. 742 OF 2025  
(FOR STAY)  
IN  
APPEAL NO. 431 OF 2025



M/s. SS Services

...Applicant

*Versus*

Central Pollution Control Board & Ors.

...Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE RESPONDENT NO. 4**

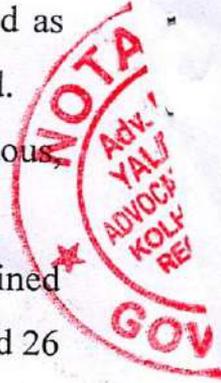
I, Mr.Niranjan C Shah, aged 68 years, working as Director with Arogyam Waste Management Private Ltd having its registered office at 1169, Sykes Extension, Kolhapur, Maharashtra-416008, the respondent no. 4 in the present appeal do hereby on solemn affirmation states as under:

1. I say that I am well conversant with the facts of the present case. I am authorized and competent to file this Affidavit in Reply to the present interim application seeking Stay to the Consent to Operate dated 26.08.2025 issued by respondent no. 3 in favor of the present respondent pending the present appeal. I further say that I have perused a copy of the interim application filed by the present applicant along with the annexures thereto.
2. I say that the present reply is filed raising the preliminary objection and I crave leave of this Hon'ble Tribunal to file additional affidavits if so required on merits of the application. I specifically deny each and every contention in the present application unless and until specifically admitted by me.

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3. Any omission on my part in dealing with and / or denying any allegation, contention and averment specifically and singly, should not be deemed to have been admitted by me and the same be treated as denied. I, also, crave leave to file a detailed affidavit, if so required.
4. I say that the present application seeking a stay is presumptuous, grossly belated, and has, in any event, become infructuous.
5. I say that the present application is filed challenging the Combined Consent to 1st Operate and Bio-Medical Waste Authorization dated 26 August 2025 issued by Respondent No. 3 in favour of present respondent no. 4.
6. I say that, by way of the present appeal, the applicant has impugned the following:
  - Consent to Establish dated 30 June 2024 and Consent Amended on 1 August 2023 granted in favour of Respondent no 4,
  - Order dated 27 February 2024 passed by Respondent No. 3 in a representation filed by the application objecting the grant of Consent to Establish.
  - Environment Clearance dated 13 December 2023 granted in favour of Respondent no. 4
7. I say that the applicant has also filed Interim Application No. 705 of 2025 seeking amendment of the Consent to Operate dated 26 August 2025 before the Hon'ble Tribunal, which application is still pending adjudication.
8. I say that the present interim application seeking stay of the Consent to Operate dated 26 August 2025 proceeds on the erroneous and presumptive assumption that the aforesaid amendment application shall be allowed.
9. I say that the applicant has not preferred any statutory appeal challenging the Consent to Operate dated 26 August 2025 before the



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m/s

Water (P&CP) Act, 1974, Section 31 of the Air (P&CP) Act, 1981 and the Bio-Medical Waste Management Rules, 2016.

10. I say that the applicant has slept over its right to challenge the Consent to Establish dated 30 June 2023 before the Appellate Authority and is now attempting, at a highly belated stage, to seek a stay of the Consent to Operate dated 26 August 2025 in the present proceedings without any justification for such prolonged inaction.

11. I say that the Consent to Operate constitutes a distinct, independent and subsequent cause of action and cannot be stayed in the present proceedings, which concern the challenge to the Consent to Establish.

12. I say that despite multiple hearings, no interim relief or stay was ever granted by the Hon'ble High Court in Writ Petition No. 5283 of 2024 in favour of the applicant. Consequently, Respondent No. 3 has validly issued the Consent to Operate in favour of Respondent No. 4 after due compliance with the statutory requirements under the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and the Bio-Medical Waste Management Rules, 2016.

13. I say that the present application has become infructuous inasmuch as the facility of Respondent No. 4 is already fully operational and catering to six talukas of Kolhapur District. Granting a stay at this belated juncture would cause serious and irreparable hardship to Respondent No. 4. Hereto marked and annexed as **Exhibit-A** are photographs of the operational facility of Respondent No. 4.

14. I further say that the Central Pollution Control Board has submitted a report adversely commenting on the present applicant's capability and preparedness. Hereto marked and annexed as **Exhibit-Bis** copy of the Report.

15. This report also lead to issuance of show cause notice that warned the Applicant of coercive actions. In the knowledge of the respondent, the



said notices have not been yet impugned. Hereto marked and annexed as **Exhibit-C** is copy of the Notice.

16.I say that allowing the present application at this advanced stage would result in grave prejudice and substantial financial loss to the respondent, who has invested considerable resources in reliance on valid statutory permissions.

17.In the view of aforesaid, I respectfully pray that the present application be dismissed with exemplary costs.

Solemnly affirmed at Mumbai, this 27 day of November, 2025.

**Yuvraj P. Narvankar**

Advocate for the Respondent No. 4

Respondent No. 4

**VERIFICATION**

I, Niranjao C. Shah, aged 68 years, residing at 51, Shivaji Housing Society, E Ward, Kolhapur being the authorized representative of the Respondent no. 4 herein above, verifies that the contents of the above affidavit are true to my personal knowledge, no part of it is false and nothing material has been concealed therefrom. I further verify that the content of the affidavit is true and nothing material has been concealed and I believe the same to be true.

Solemnly declared at Mumbai,

This 27 day of November, 2025.

Identified by me,

SOLEMNLY affirmed before me by Niranjao C. Shah

Who is identified before me

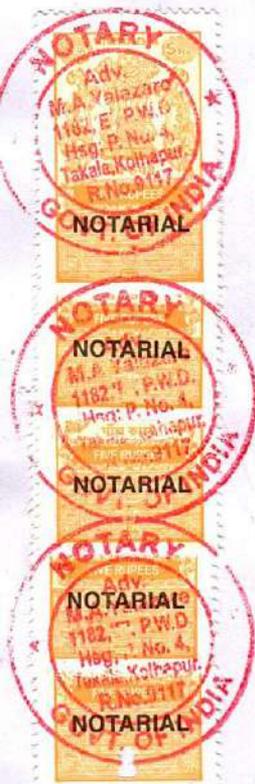
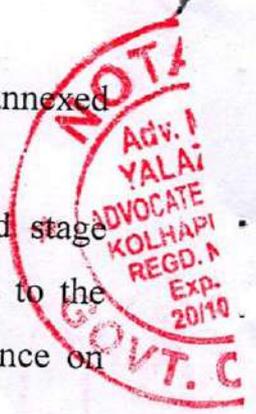
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on 27 day of Nov 2025

Mrs. M. A. YALAZARE  
Advocate & Notary  
1182, 'E', P.W.D. HSG.,  
Takala, KOLHAPUR.  
Mo. 9284624612

Notary Regl. Sr. No.

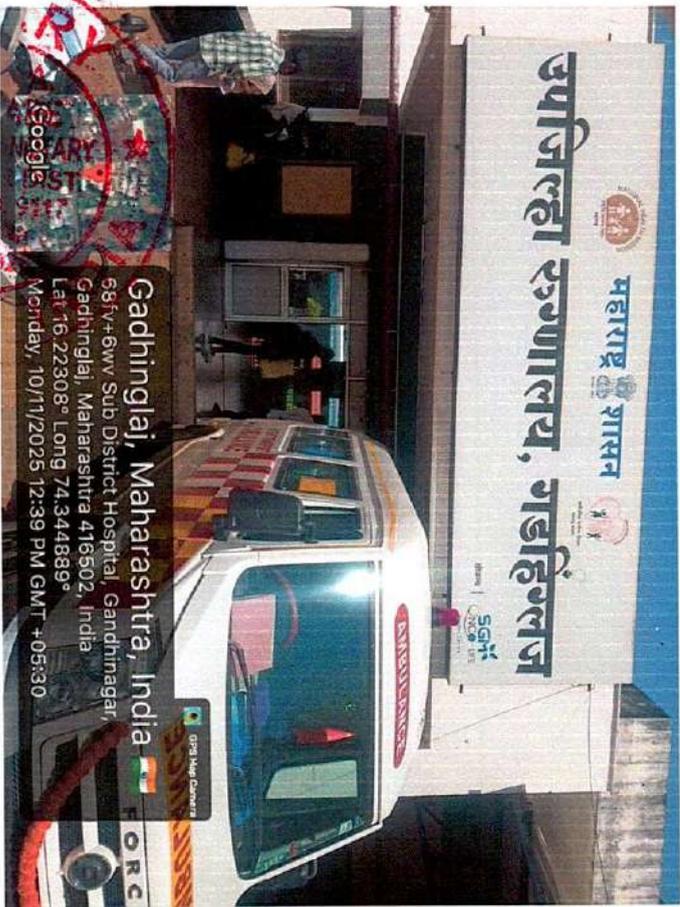
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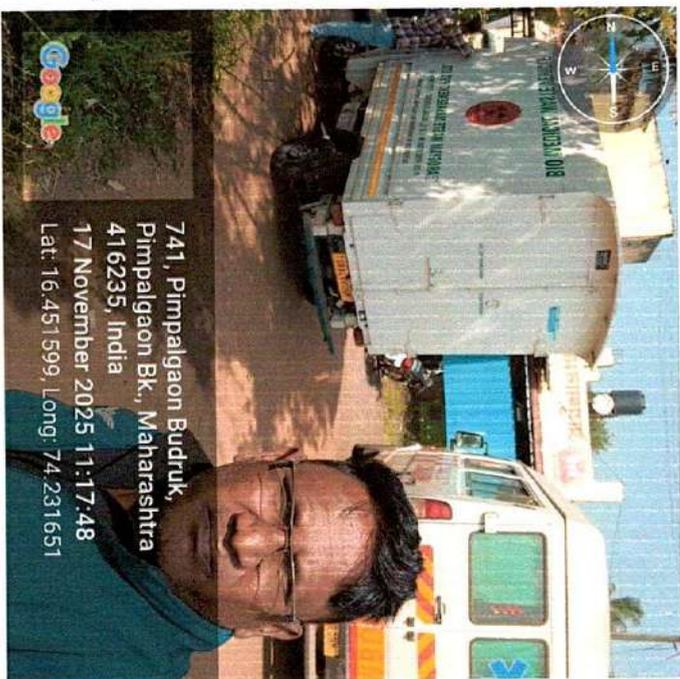
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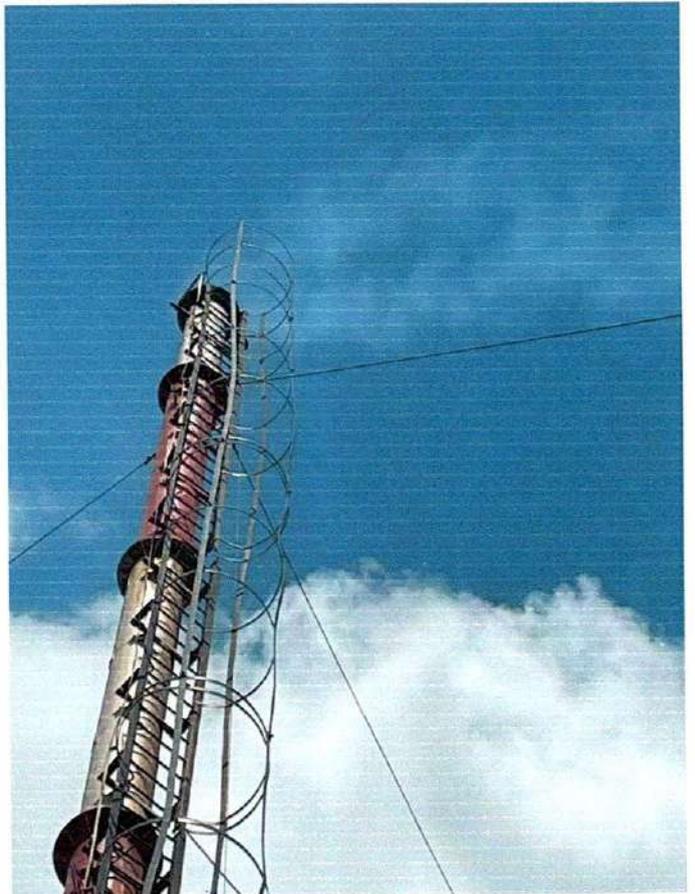
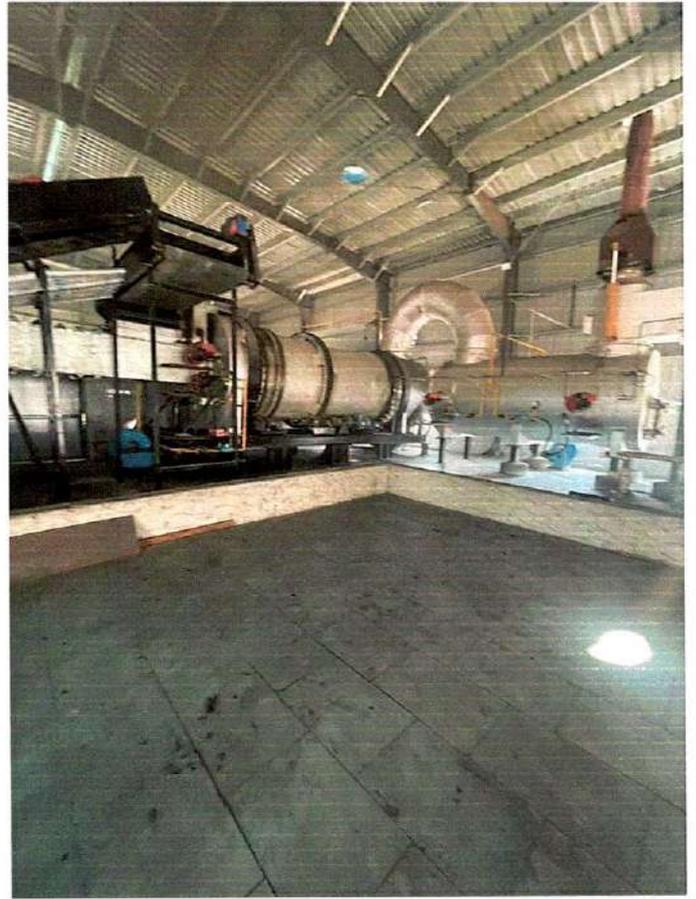
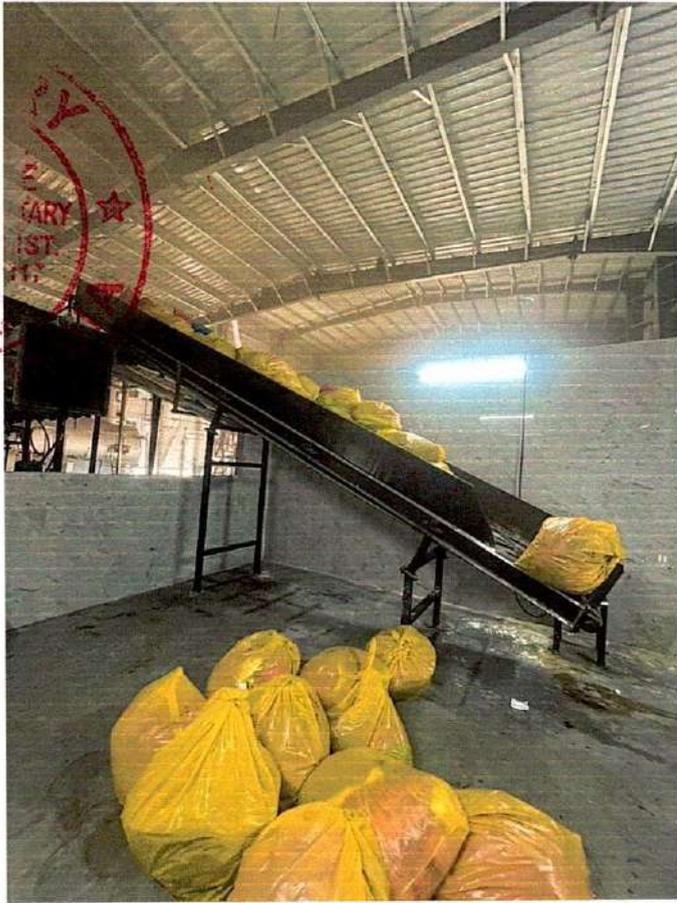
Exhibit A

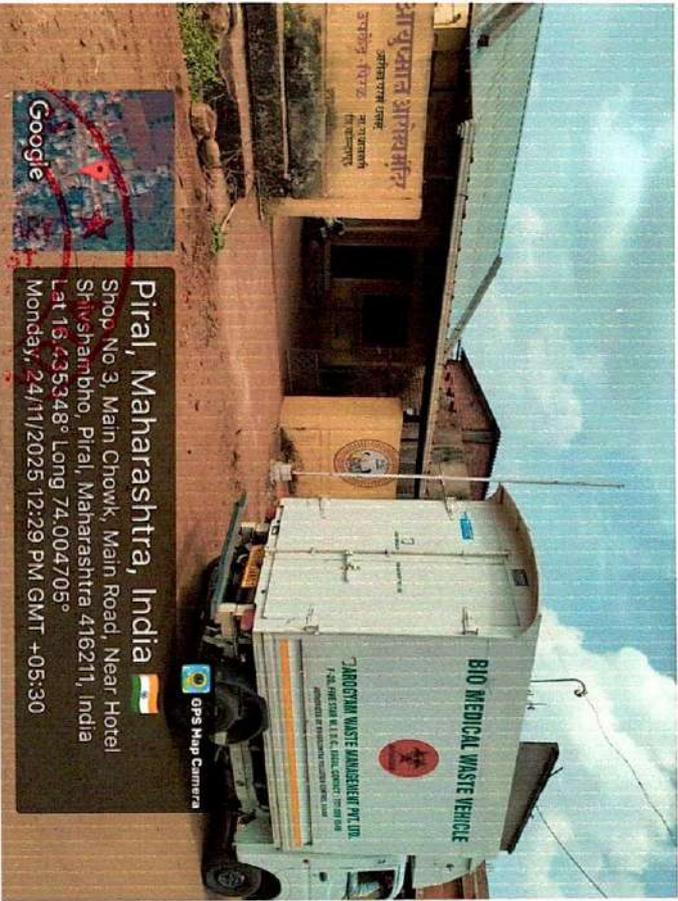


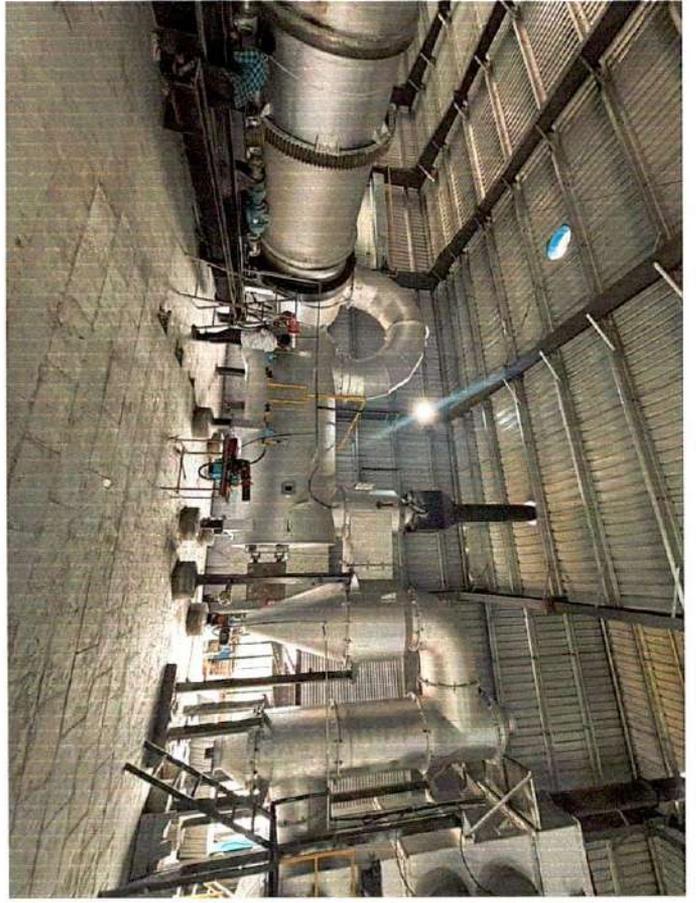
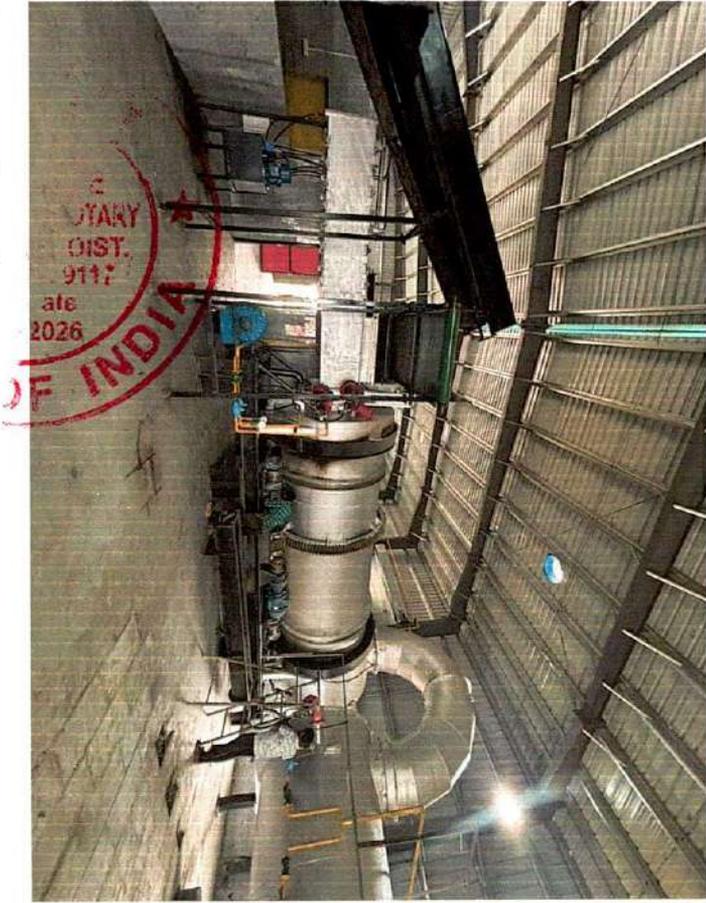
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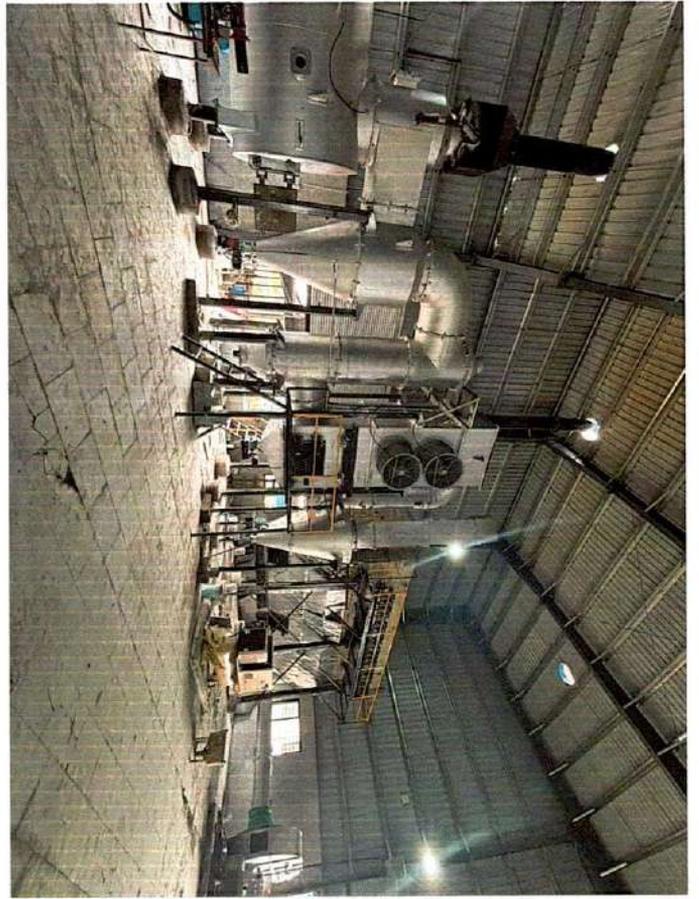
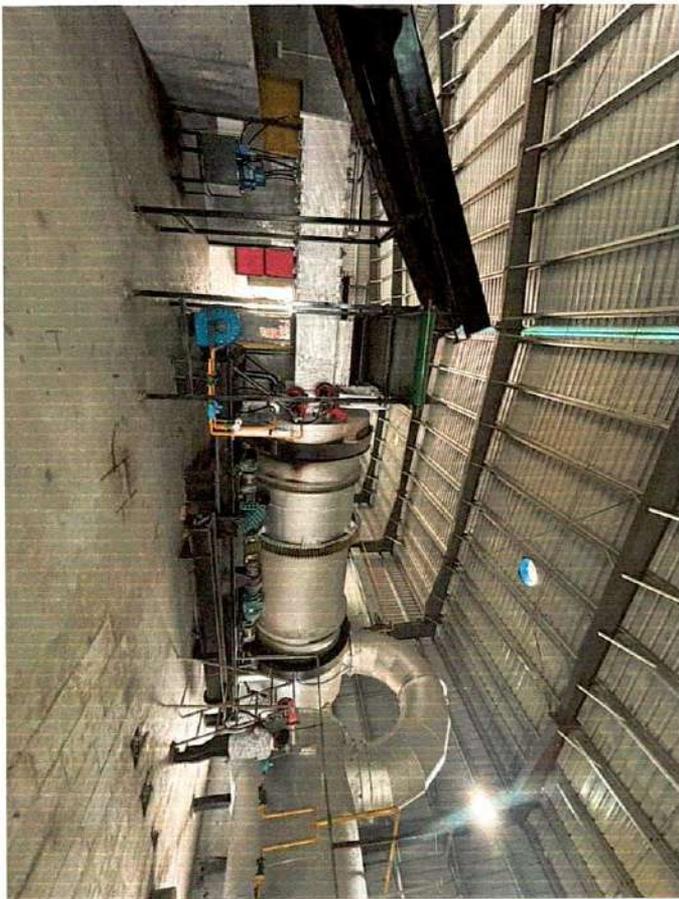
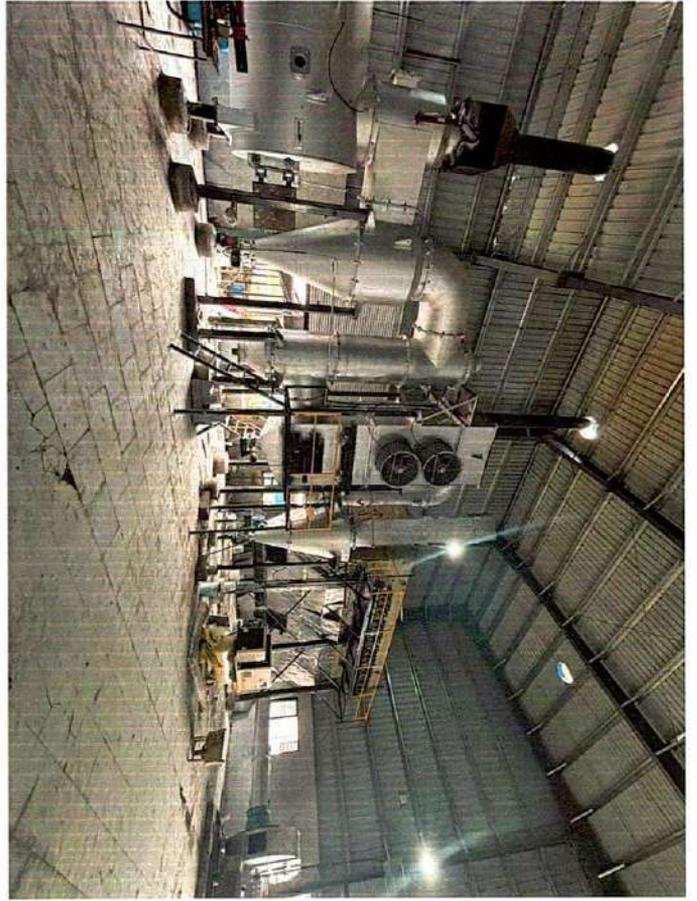


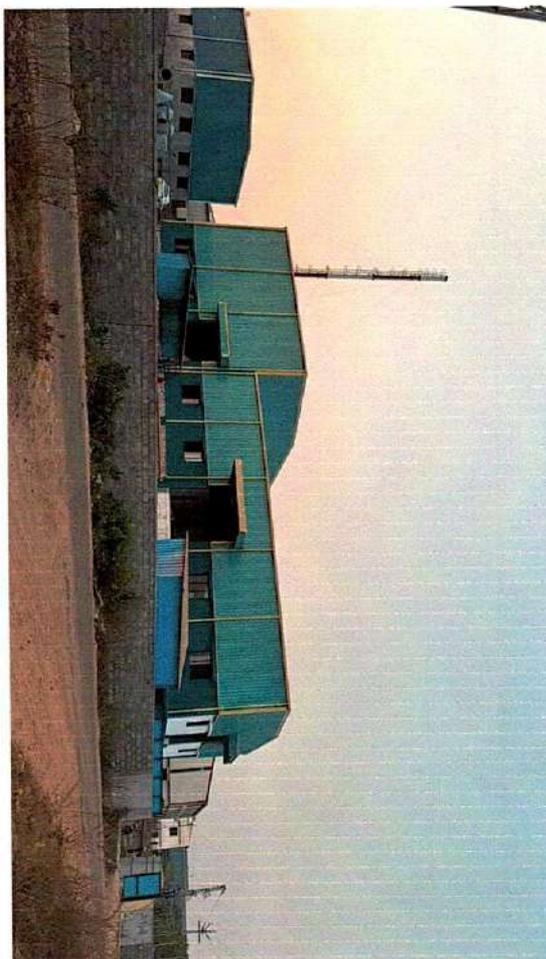
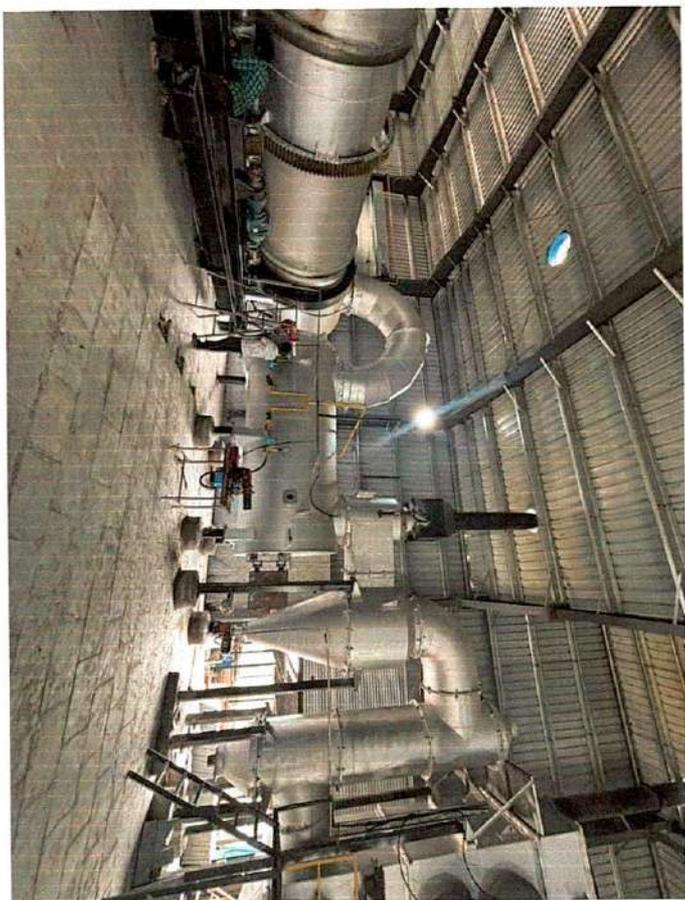
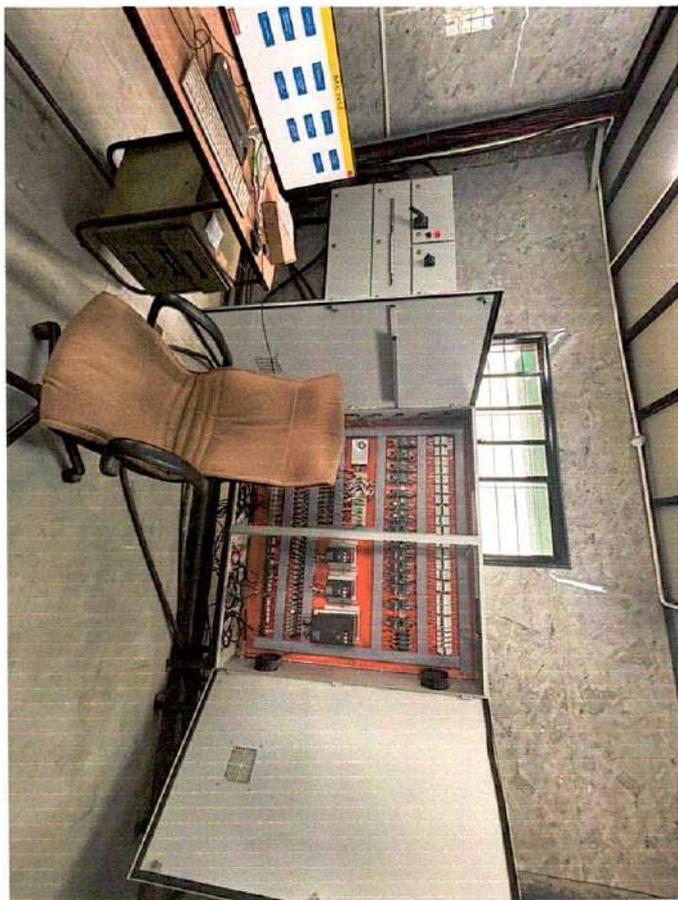
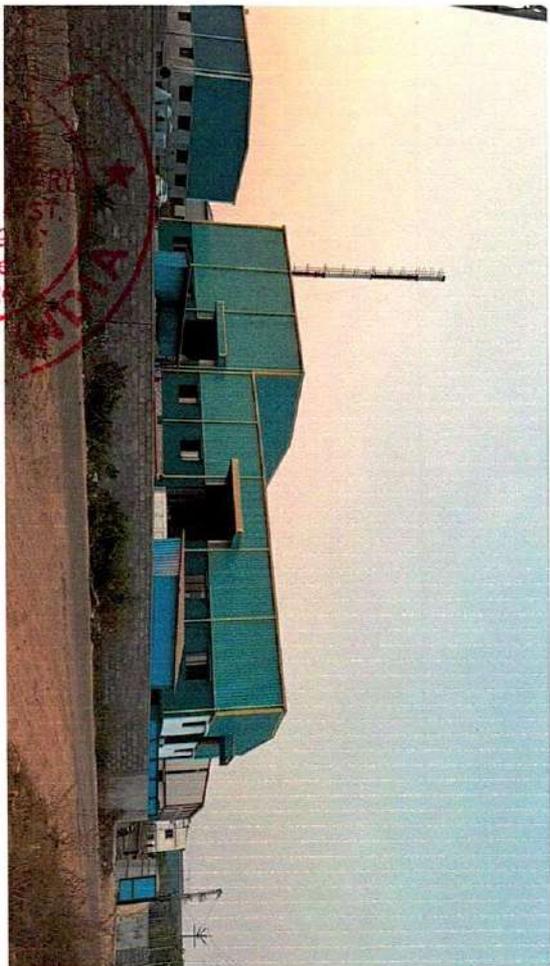
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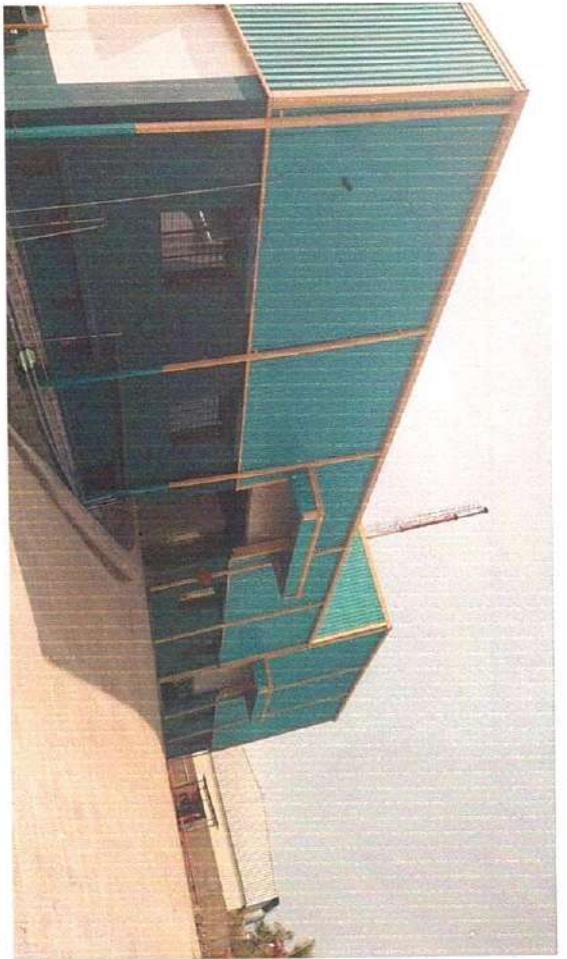
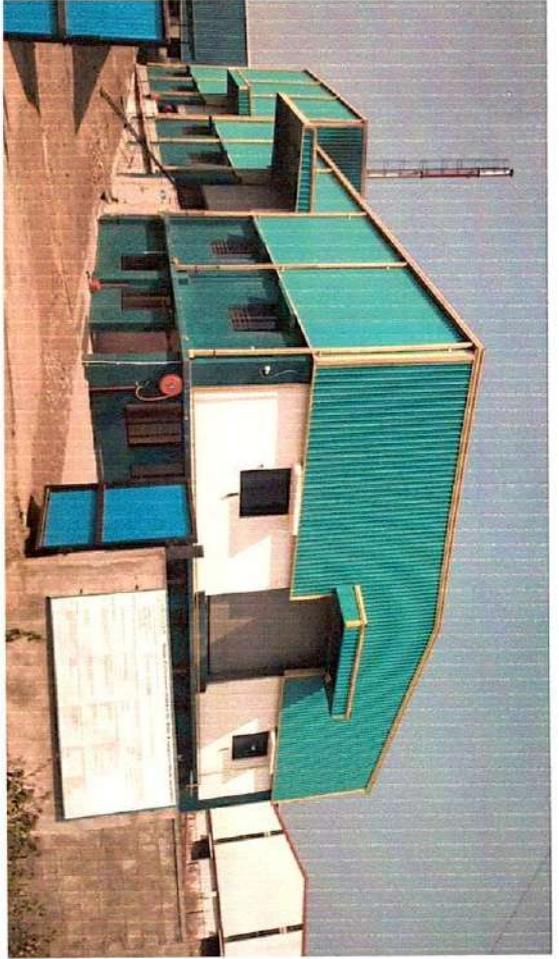
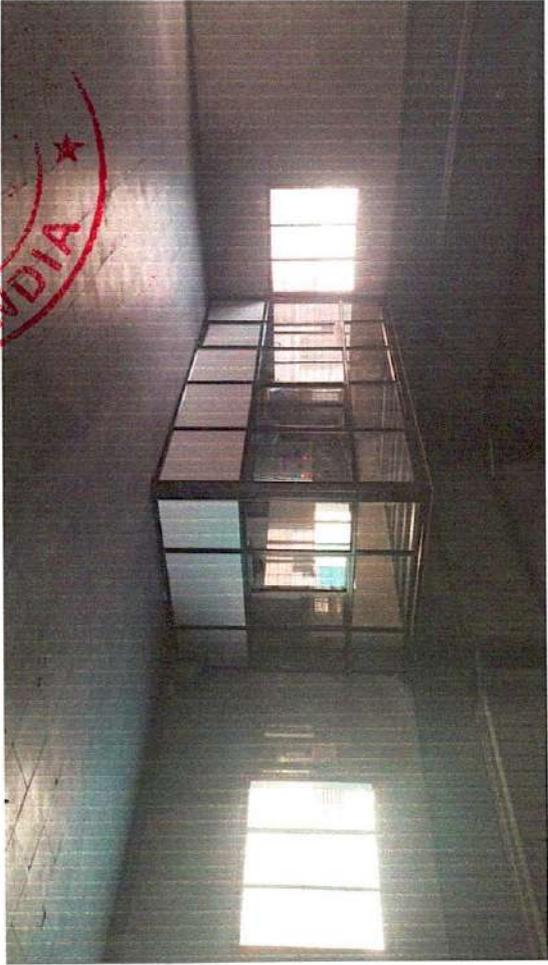












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**Central Pollution Control Board  
Regional Directorate, Pune**

M/s S S Services, Kasba Bawda, Kolhapur

**A. Background:**

The Common Bio-medical Waste Treatment Facility (CBWTF) of Kolhapur Municipal Corporation is operated by M/s S S Services. A complaint was received against the CBWTF facility from Prof. Dr. Sandip Salokhe, MD Pathology, Retd. Medical Director of M/s J J Hospital Mumbai, via email to HO CPCB Delhi on 17.12.2024, with the subject 'Illegal functioning of CBWTF Kolhapur since 2020 by SS Services'.

To investigate the issues raised in the complaint was inspected by a team of officials from the CPCB RD Pune office on 17.01.2025.

**B. Overall details and observations made during the visit are as follows:**

S. No.	Details	Particulars
1	Name of CBWTF with contact details	M/s S S Services, R S No 206 CS. 92/29/A E ward, Kasba Bawada, Tal - Karveer, Kolhapur - 416006
2.	Location details of the CBWTF from residential area	1) Residential area is situated at 50 m 2) Is there a buffer zone of 500m: No 3) Distance of TSDF: Around 250 KM
3.	Month /year of establishment	2003
4.	CBWTF Facility set up by	Kolhapur Municipal Corporation

S. No.	Details	Particulars
5.	CBWTF operated by	M/s S S Services
6.	Total number of health care facilities and beds covered (as on date of visit)	No of Health Facilities: <ul style="list-style-type: none"> <li>• Bedded – 407</li> <li>• Non-Bedded - 926</li> <li>• No of Beds: 6752</li> </ul>
7.	Total BMW Treatment Capacity of CBWTF (in kg / hr)	(i) Incineration: 250 kg /hr (ii) Autoclave: 150 liter/Cycle (iii) Shredder: 100 kg/hr (iv) Needle Cutter: Not Provided
<b>8</b>	<b>Consents and Authorization details:</b>	
8.1	Consent under Water (P&CP) Act, 1974	Combined Consent to Operate and BMW Authorization (CCA) under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016 issued by MPCB for a period from 01.04.2023 to 31.03.2026. <b>(Annexure 01)</b>
8.2	Consent under Air (P&CP) Act, 1981	
8.3	Authorization under BMW Rules, 1998	
8.4	Environmental Clearance (EC)	Latest EC is obtained on 24.06.2020 <b>(Annexure 03)</b>
9	Investment in setting up the CBWTF	Approx 3.12 Cr
10	Area of plot size for CBWTF	1 Acre. Layout plan is attached at <b>Annexure 04</b>
11	Annual Report submission for the year	2023 <b>(Annexure 05)</b>

S. No.	Details	Particulars
12	Coverage area of CBWTF	Coverage area 62 Km radius
13	Name of Districts / Cities / places being covered	<ul style="list-style-type: none"> <li>• Karveer, Gaganbawda, Bhudargad, Radhanagari, Kagal talukas of Kolhapur district excluding Kagal City and Kolhapur Municipal Corporation area.</li> <li>• Distance w.r. to CBWTF               <ul style="list-style-type: none"> <li>(i) Farthest HCF located at: 62 KM</li> <li>(ii) Nearest HCF located at: 0.5 KM</li> </ul> </li> </ul>
14	Daily operation schedule (timings)	<ul style="list-style-type: none"> <li>• Collection: 07:00 AM to 06:00 PM</li> <li>• Incineration: 05:00 PM to 12:00 AM</li> <li>• Whether waste from member HCFs collected in holidays: No</li> </ul>
15	Cost charged to the healthcare facilities	<p>Per month rates charged by CBWTF is</p> <ul style="list-style-type: none"> <li>• Clinic – 440/-</li> <li>• Dental Clinic – 726/-</li> <li>• Laboratory – 1,274 /-</li> <li>• Blood bank – 5,314/-</li> <li>• Hospital – 8.03/bed/day</li> </ul> <p>(Annexure 06)</p>
<b>16</b>	<b>Total quantity of bio-medical waste treated: 1400 kg/day (avg.)</b>	
16.1	Incinerable	71 %
16.2	Autoclaving	08 %
16.3	Others (please specify)	21 %
<b>17</b>	<b>Staff involvement in CBWTF operation (number of persons):</b>	

S. No.	Details	Particulars	
17.1	Managerial /Administration	7 Persons	
17.2	Equipment operations	5 Persons	
17.3	Transportation of BMW	No of Drivers: 8 No of Helpers: 8	
17.4	Sanitation and others	10 Person	
17.5	Security	3 Person	
17.6	Total persons excluding managers	38 Persons	
18.0	<b>Collection and Transportation of bio-medical waste from member HCFs:</b>		
18.1	No. of Vehicles used for collection of waste from member HCFs	<ul style="list-style-type: none"> <li>• Four Wheelers: 8 Nos.</li> <li>• Three Wheelers: NIL</li> </ul> <b>(Annexure 07)</b>	
18.2	Vehicles are labelled as per BMW Rules	Vehicle not available at site for verification. However, as informed the vehicles are suitably labelled.	
18.3	Vehicles used are as per CPCB Guidelines	Vehicles were not available at site for verification.	
18.4	Vehicle attached with the GPS provision as per BMWM Rules	GPS is installed	
18.5	Whether the Bar-coding system is adopted?	Yes	
19	Temporary untreated waste storage area	Category of BMW	Storage area
		Yellow	20 X 20 Sq.ft
		Red	15X 20 Sq.ft
		Blue	15 X 20 Sq.ft

S. No.	Details	Particulars	
		White	15 X 20 Sq.ft
20	Mode of conveyance of bio-medical waste from untreated waste storage area to the treatment equipment within the CBWTF.	Open trolley / Pull cart is used for conveyance of bio-medical waste from untreated waste storage area to the treatment equipment within the CBWTF.	
21	<b>Treatment equipment installed at CBWTF</b>		
21.1	Incinerator capacity	<ul style="list-style-type: none"> <li>• No of incinerator: 1</li> <li>• Incineration capacity: 250 Kg/hr</li> <li>• Another incinerator of capacity 100KG/hr found installed in the area but was not in operation.</li> </ul>	
21.2	Daily Operation schedule of the incinerator (timings)	05:00 PM to 12:00 AM	
21.3	Consumption of auxiliary fuels	<b>Type of fuel</b>	<b>Consumption in (lit/day)</b>
		HSD in incinerator	100-150 lit/day
		HSD in Autoclave	electric autoclave
21.4	Stack attached with the incinerator	Yes, stack of 30m height is attached.	
21.5	Monitoring provision attached with the stack	Monitoring platform, porthole and Monkey ladder with safety cage	
21.6	Is stack monitoring provision satisfactory and as per CPCB guidelines	No, the monkey ladder is not safe for use and the CBWTF should install easy ladder.	

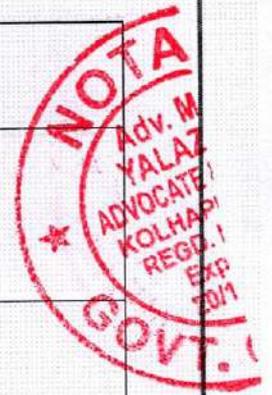
S. No.	Details	Particulars
21.7	Air pollution control systems attached with the incinerator	The flue gas emitted is passed through venturi scrubber and settling chamber before joining to stack through ID fan.
21.8	Waste feeding mechanism	Conveyor is provided for manual feeding. However, it was not in use. The manual feeding by opening door of the incinerator was found being practiced.
21.9	Is PLC and automatic recording system attached with the incinerator	PLC system was not installed at CBWTF.
21.10	Operational conditions of the Incineration as observed during the visit.	<ul style="list-style-type: none"> <li>• Burner in working condition: Yes</li> <li>• Temp. in 1<sup>st</sup> Chamber: 650-850 °C</li> <li>• Temp. in 2<sup>nd</sup> Chamber: 960 – 1050 °C</li> <li>• Negative draft in 1<sup>st</sup> Chamber: Mechanism not provided for measurement of negative draft in 1st chamber.</li> <li>• Pressure drop in venturi: Mechanism not provided for measurement of pressure drop in venturi.</li> </ul>
21.11	Is continuous on-line monitoring system / Flue gas analyzers attached with the incinerator for flue gas analysis (i.e. CO, O <sub>2</sub> and CO <sub>2</sub> )	<ul style="list-style-type: none"> <li>• Yes, the facility has installed on line stack Gas analyzer for measuring O<sub>2</sub>, CO, CO<sub>2</sub>.</li> <li>• Observed values of Flue gas parameters: <ul style="list-style-type: none"> <li>◦ CO: 61 mg/Nm<sup>3</sup> = 0.0053 %</li> </ul> </li> </ul>

S. No.	Details	Particulars
		<ul style="list-style-type: none"> <li>○ CO<sub>2</sub>: 5.9 %</li> <li>○ Observed Combustion Efficiency: 99.91 % which is less than prescribed 99.99%</li> <li>• Range of the observed values of stack emissions as per OCEMS:               <ul style="list-style-type: none"> <li>○ PM: 27 – 44.4 mg/Nm<sup>3</sup></li> <li>○ NO<sub>x</sub>: 120 – 460 mg/Nm<sup>3</sup></li> <li>○ CO: 52 – 85 mg/Nm<sup>3</sup></li> <li>○ CO<sub>2</sub>: 5.9 – 6.3 %</li> <li>○ HCL: 4.5 -5.7 mg/Nm<sup>3</sup></li> </ul> </li> </ul>
21.12	Emergency & Fire safety measures adopted within the facility	<ul style="list-style-type: none"> <li>• Emergency stack is attached with incinerator: No</li> <li>• Fire extinguisher is provided</li> <li>• As informed, emergency management plan is prepared</li> </ul>
21.13	Log book for operation of the incinerator is maintained and satisfactory	Yes <b>(Annexure 08)</b>
21.14	Details of heat recovery system installed with incinerator	Not installed
22	Capacity of autoclave	150 lit/cycle
22.1	Operating conditions of autoclave as observed during the visit	<ul style="list-style-type: none"> <li>• Temperature: 120 °C</li> <li>• Pressure: 15 PSI</li> <li>• Residence time: 60 Min</li> </ul>

S. No.	Details	Particulars
22.2	Provision made for the autoclave	Manual feeding system through trolley
22.3	Spore test or strip test conducted regularly and records maintained	Yes, on quarterly basis.
22.4	Performance of autoclaving by spore testing or routine test	Satisfactory (Annexure 09)
22.5	Log book maintained for autoclave is satisfactory	Yes
23.0	Capacity of shredder	100 Kg/hr
24.0	Details of sharp pit/ Encapsulation facility	Sharp pit not provided.
25	<b>Water balance</b>	
25.1	Source and quantity of water intake per day (m <sup>3</sup> /day)	<ul style="list-style-type: none"> <li>Water supply of Kolhapur Municipal Corporation</li> <li>Water consumption is around 5-6 KLD</li> </ul>
25.2	Break up of water usage (washing, scrubbing etc.)	Not available with the facility as separate meters are not provided.
26.0	Total wastewater effluent generated per day	1-2 KLD
27.0	<b>Effluent Treatment Plant Details</b>	
27.1	ETP Capacity	4 KLD

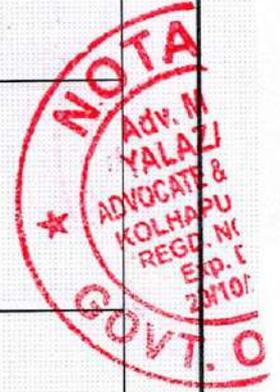
S. No.	Details	Particulars
27.2	Flow Chart of ETP	ETP is comprised of Equalization & Collection, neutralization, settling and ASF and ACF. ETP flow diagram is attached at <b>Annexure 10</b>
27.3	Intake and Discharge of ETP	<ul style="list-style-type: none"> <li>One mechanical flow meter is installed to measure the amount of the waste water treated through the ETP. However, on the day of visit it was found in the defunct condition.</li> <li>Separate Energy meter for ETP: No.</li> </ul>
27.4	Final mode of disposal of treated water	Treated effluent is used mainly for scrubbing and partially for gardening purpose.
28	<b>Status of infrastructure (Yes / No)</b>	
28.1	Separate treatment Equipment Room	Yes
28.2	Main waste storage Room	Yes
28.3	Treated waste storage room	Yes
28.4	Administrative room	Yes
28.5	Generator set	
	(i) Capacity	82.5 KVA
	(ii) Stack attached as per DG Set norms	8 m

S. No.	Details	Particulars
	(iii) Acoustic enclosure provided as per DG Set norms	Yes
28.6	Site security (high walls, fencing, guarded gates etc.)	High walls, guarded gates
28.7	Parking facility	Open space for parking
28.8	Sign board	Not provided at the entrance
28.9	Green belt	Yes
28.10	Washing room	Demarcated washing area
28.11	First aid box	Yes
28.12	Lighting arrangements in the facility	Provided
28.13	Odor problem remedial	Yes
28.14	Fire-fighting and emergency facilities	Yes
28.15	Measures for control of pests / insects etc.	Yes
28.16	Protective gear for waste handlers	Hand gloves, shoes, helmet, apron, mask, goggle
28.17	Telephone facility	Through mobile phone
28.18	Provision of washing, toilets and safe place for eating for the workers	Yes
29.0	<b>Record keeping details</b>	
29.1	Waste Movement / Manifest record	Yes



S. No.	Details	Particulars
29.2	Log book for treatment equipment	Yes
29.3	Site records	Yes
29.4	Incineration ash generation and final disposal records	<ul style="list-style-type: none"> <li>• Generation: Around 8-10 MT/month</li> <li>• Sent to CHWTSDF operated by M/s. Maharashtra Enviro Power Ltd. Ranjangaon, Dist-Pune</li> </ul>
29.5	Treated plastic waste generation and its sale to the registered recycler	Sent to authorized plastic waste recyclers
29.6	Syringes treated and its final disposal record	Sent to authorized recyclers
29.7	Worker's health status records maintained	Yes
29.8	Whether records maintained with regard to the accidents	Yes
30.0	<b>Collection and transportation status (Yes / No)</b>	
30.1	Whether waste collected in a container of similar color with label as per the Rules	Yes
30.2	Whether the person who collects BMW maintains a register with him / her?	Yes
30.3	Has due attention have been given in vehicles to prevent spillage / pilferage/ loading / unloading etc.?	Yes

S. No.	Details	Particulars
30.4	Is the vehicle labeled with the symbol and display the name, address, telephone number etc.	Yes
30.5	Does the CBWTF operator use satellite station to store the waste? If yes, give details	No
30.6	The CBWTF operator collects waste daily or alternate day? Whether criterion of 48 hours is complied	Yes
<b>31.0</b>	<b>Disposal of treated waste:</b>	
31.1	Plastic waste after treatment	100-150 Kg/day sent to authorized recycler
31.2	Treated sharps	100 Kg/day sent smelters
31.3	Incineration ash & ETP sludge	Sent to CHWTSDF
32.0	Frequency of incinerator / autoclave / ETP discharge effluent testing and name of the laboratory	Copy of test report for effluent & stack monitoring is attached at Annexure. <b>(Annexure 11)</b>
32.1	Frequency of site inspection by SPCBs / PCCs / CPCB/ any other agencies	As and when required



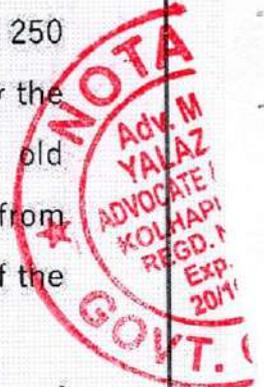
S. No.	Details	Particulars
33.0	<b>Monitoring Results:</b>	
33.1	Incinerator stacks emission	Yes, monitoring was carried during visit
33.2	Whether Stack emission norms are complied with by the CBWTF	Not Complied (Please see in observations)
33.3	Incineration ash characteristics	Details not provided by the CBWTF operator
33.4	ETP Inlet / Outlet characteristics	Please see in observations
33.5	Whether liquid effluent discharge norms are complied with by the CBWTF	Not Complied
34.	Whether CBWTF is submitting the annual report within the due date for the preceding year	Yes

### C. Observations:

1. Kolhapur Municipal Corporation has developed Common Bio Medical Waste Treatment Facility (CBWTF) at E Ward, Kasaba Bawada, Kolhapur in 2003. The facility is now operated by M/s. S S Services on behalf of the Kolhapur Municipal Corporation on contract basis.
2. Combined Consent to Operate and Authorization (CCA) under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous

Waste (M & TM) Rules, 2016 issued by MPCB to the facility is valid for a period from 01.04.2023 to 31.03.2026.

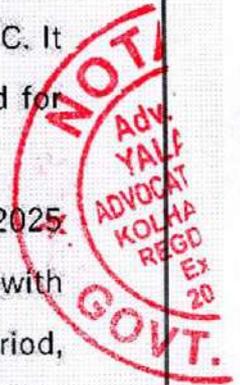
3. As per the CCA, total installed capacity of CBWTF is incinerator - 250 Kg/hr, Autoclave - 150 Lit/Cycle and Shredder - 100 Kg/ hr. As per the condition of CCA the CBWTF was supposed to dismantle the old incinerator of 100 Kg/hr capacity within a month (i.e. by 29.04.2023) from date of issue of CCA. However, even after 23 months of issuance of the CCA the old incinerator is yet not dismantled by the CBWTF.
4. The CBWTF has provided shed for receiving and manual segregation of the BMW received from the hospitals. The sorted waste is stacked category-wise in the area demarcated by the intermediate partitions. However, proper drainage and collection pit is not provided to the area in case of liquid spills.
5. The bio-medical waste is collected from Karveer, Gaganbawda, Bhudargad, Radhanagari, Kagal talukas of Kolhapur district (excluding Kagal City) and Kolhapur Municipal Corporation area through 8 vehicles. On the day of visit, none of these vehicles was at site and hence its condition & compliance as per BMW Rule could not be get verified.
6. As per the condition of CCA only 7 vehicles have been authorized for collection of the Bio Medical Waste with prescribed condition as '*Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.*' However, as per the details provided by the operator 8 vehicles are used for collection of the BMW. Out of these 8 vehicles RTO registration details of only 5 vehicles is matching with the details mentioned in the CCA. Thus, the CBWTF has violated the terms of the CCA.



7. It was informed that GPS are installed in all the collection vehicles. Similarly, bar coding system for BMW receiving and tracking has also been adopted by CBWTF.
8. The open space available at the entrance is currently used for parking collection vehicles. However, this space is insufficient to accommodate all eight vehicles. If all the vehicles were to park there, it would leave no space for fire tenders to circulate in case of an emergency. Therefore, the CBWTF needs to identify and allocate a separate space specifically for parking collection vehicles.
9. The vehicle washing area is demarcated in the passage to approach the incinerator area. Pipeline is also laid down to carry effluent from this area to the ETP.
10. The systems for automatic recording of the operational parameters of the incinerator as well as tamper proof Programmable Logic Control (PLC) based control system is not attached with incinerator. Only mechanical conveyor is provided for manual feeding the waste in to the double chamber incinerator. On the day of visit, the mentioned mechanical conveyor was also found non-operational and the charging of the waste was being done manually by opening the door of the incinerator.
11. Device for measurement of negative draft in primary chamber and pressure drop in the venture are also not provided with incinerator. Similarly, Emergency vent as safety measure is not attached with incinerator to vent out un-burnt gases in case of power failure/break downs.
12. During visit, it was observed that the incinerator was not achieving the stable temperature both in Primary Chamber was fluctuating between 650-850 °C and in Secondary Chamber between 960 – 1050 °C. The

temperature of Primary Chamber touches 800 - 850 °C only for fraction of seconds and for remaining all the time it much below than 800 °C. It was informed that the highest temperature achieved is considered for the record keeping purpose.

13. As per the logbook data of the incinerator for the month of January 2025 (up to 16.01.2025) total 13533 Kg waste has been incinerated with average Incineration capacity of 175 Kg/hr. During this period, temperature in primary chamber is touched 850 °C only for one day, whereas for three days it was reported below 800 °C.
14. The CBWTF operator has also provided certificate of supplier regarding compliance of 02 Seconds Residence Time.
15. To cross verify the claim of CBWTF, the Thermal Capacity is calculated based on data of the month January 2025 (upto 16.01.2025) provided by CBWTF Operator. The calculations are as given below:
  - 15.1. Total quantity of waste Incinerated during the period is 13,533 Kg. Calorific Value of Waste is considered as 1,500 Kcal/Kg.
  - 15.2. Total diesel consumption in Incinerator during the period is 2321 liters. Considering Specific Gravity of diesel is around 0.85, the weight of diesel used in combustion is 1972.85 Kg. The Average Calorific Value of diesel is considered as 10,500 Kcal/Kg.
  - 15.3. Thus, total Calorific Value generated due to combustion of waste and diesel in incinerator is 4,10,14,425 Kcal. And Total operational time of Incinerator reported during the period is 77.16 hrs.
  - 15.4. Considering above, the Estimated Thermal Capacity is around 0.53 million Kcal/hr.
  - 15.5. Thus, the Estimated Thermal Capacity is less than the recommended Thermal Capacity (0.7 million Kcal/hr) for the



Incinerator having 250 Kg/hr capacity in accordance with the guideline of CPCB for verification of 02 Seconds residence time in Secondary Combustion chamber of the bio-medical waste incinerator.

- 15.6. Thus, as per the data the provided incinerator is not achieving the required 02 Seconds residence time in Secondary Combustion chamber
16. The Autoclave provided in the CBWTF is also not achieving stable temperature and pressure. The highest value is considered for the record keeping.
17. The locally fabricated shredder provided at the CBWTF is generating an exceptionally high-intensity noise, which requires immediate attention due to its potential impact on the occupational health and safety of the workers.
18. The CBWTF operator is performing essential routine chemical indicator strip or tape test in each batch of autoclave and maintaining its record in the logbook. Similarly, spore test is performed on quarterly basis. The copy of spore test report is attached at Annexure.
19. Needle cutter was not available at CBWTF site. It was informed that the waste sharps including metals is sent to iron foundries after proper treatment through Autoclaving or dry heat sterilization followed by shredding.
20. Water supply by the municipal corporation is the only source to meet the fresh water requirement. One mechanical flow meter is installed to measure amount of water consumption. However, further bifurcation of the water usage is not available with the facility.
21. The CBWTF has provided ETP comprised of Equalization & Collection, neutralization, settling and ASF and ACF for the treatment of the

wastewater. Only One mechanical flow meter is installed to measure the amount of the wastewater treated through the ETP. However, on the day of visit, the mentioned flow meter was found in the defunct condition.

22. As informed, treated effluent is used mainly recycled for scrubbing and remaining is used for gardening purpose. In absence of the metering system the details of treated water recycled and disposed on land for gardening is not available with the CBWTF. Similarly, in the CCA issued by MPCB, permission has only been granted for recycling of the treated effluent. Thus, the CBWTF is utilizing the treated effluent for gardening without permission from MPCB.
23. During the visit, samples are collected from ETP to verify the compliance. The analysis results are as tabulated below:

Parameter	Unit	ETP Outlet	Standard Prescribed in CCA
pH	-	8.3	6.5-9.0
TSS	mg/L	14	100
TDS	mg/L	2290	--
BOD	mg/L	<b>206</b>	30
COD	mg/L	<b>640</b>	250
Oil & Grease	mg/L	BQL	10

All values are in mg/l except pH

BQL- Below Quantification Limit

24. The analysis results of Outlet sample of ETP reveal that concentration of BOD & COD are not meeting with the prescribed standards for BOD & COD.
25. The flue gas emitted is passed through venture scrubber and settling chamber for removal of particulate matters & gases pollutants before discharge in to environment through 30 m height stack. However, as per the CCA, it was asked to install Activated carbon dosing for Dioxin removal, which was yet not installed by the CBWTF.



26. During inspection, the source emission monitoring of incinerator stack was carried out to verify the compliance of BMW Norms.

Parameters	Unit	Results	Standard Prescribed in CCA
Particulate Matter (PM)*	mg/Nm <sup>3</sup>	73	50
Nitrogen Oxides (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	82.5	400
HCl	mg/Nm <sup>3</sup>	BQL	50

Note: All values are in mg/Nm<sup>3</sup> BQL - Below Quantification Limit \* PM at 11% O<sub>2</sub> correction.

It is observed that the concentration of Particulate Matters (PM) is not meeting with the prescribed emission standard.

27. Concentrations of CO & CO<sub>2</sub> were also monitored during the inspection to calculate the combustion efficiency.

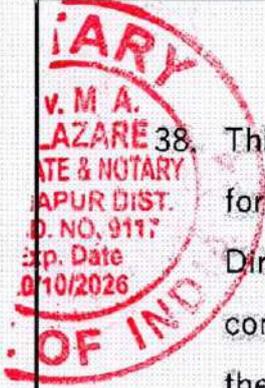
Carbon Monoxide (CO)	0.000125 %
Carbon Dioxide (CO <sub>2</sub> )	4.53 %
Oxygen (O <sub>2</sub> )	17.6 %

Based on the monitored operational parameters, the calculated combustion efficiency of the incinerator is 99.99 %.

28. The incinerator mostly operates from 6 PM onwards until the midnight. As stable environmental conditions typically occur during nighttime, sufficient dispersion of emissions cannot be expected, which may lead to a potential impact on the surrounding environment.
29. The facility operator has installed on line flue gas analyzer (OMGA-7000) at incinerator stack for measuring of the O<sub>2</sub>, CO, CO<sub>2</sub> display also Primary and secondary Temperature of incinerator. On line system is connected to MPCB / CPCB sever.
30. It has been informed by the operator that the OCEMS data for the period of 16.10.2024 – 15.12.2024 is available on MPCB portal but not visible on CPCB portal. The CBWTF also facing difficulty in sign in into the CPCB

portal. The undertaking given by the operator along-with data captured from MPCB portal is attached as Annexure.

31. As per the set of OCEMS data provided by the operator, the temperature in the primary chamber is below the 800 °C for most of the times. The OCEMS data has also in confirmation with the observation made during the inspection.
32. As per the conditions prescribed the EC and CCA, a 33m stack was supposed to be attached to the DG set with a capacity of 82.5 KVA. However, only an 8 m stack has been provided at the site.
33. The ETP sludge and fly ash generated from the incinerator are stacked in bags at a separate space near the BMW sorting area. However, the provided HW storage area is not isolated and lacks a drain and collection pit to trap liquid spillages.
34. The wet HW is packed in bags and placed on open ground for drying. Since a concrete platform has not been provided, the liquid leachate directly reaches the soil. Proper infrastructure for drying the HW has not been provided by the CBWTF.
35. The CBWTF operator has valid membership of the CHWTSDF being operated by M/s. Maharashtra Enviro Power Ltd at Ranjangaon, Dist Pune for disposal of incineration ash and ETP sludge.
36. The required hazardous waste display board has not installed at the entrance.
37. The CBWTF operator company has own website with URL <http://www.ssservices.co.in>, however the essential relevant information related to CBWTF Kolhapur as per the CPCB guideline was not available on the website.



38. This office has received complaint against the CBWTF through e-mail form Prof Dr Sandip Salokhe MBBS, MD Pathology, Retd Medical Director of M/s J. J. Hospital Mumbai. The following are the major concerns raised in the complaint received against the facility, along with their current status:

**38.1. Issue related to the tendering process of Kolhapur Municipal Corporation (KMC), through which the operations of the CBWTF were awarded to M/s S S Services.**

38.1.1. The applicant has raised several concerns regarding the tendering procedure through which KMC awarded this work for operations of the CBWTF to M/s S S Services for operations. These concerns are primarily of an administrative and procedural nature, and as such not directly related to environmental concerns.

38.1.2. The related portion of the complaint can be referred to Kolhapur Municipal Corporation (KMC) for cognizance.

**38.2. Major Issues/concerns raised by the Complainant related to the Environmental Clearance (24.06.2020) issued by MoEF&CC.**

38.2.1.1. The selected location for this project is of KMC and very old location. Previously, on this same site a biomedical waste disposal project from 2000 to 2014 was functional as stop gap arrangement. Therefore, by not mentioning this old location and creating a false impression that the project is new and located in an uninhabited area, a misrepresentation has been made.

38.2.1.2. Next to this project in the same premises, there are STP plant, solid waste composting project, bitumen crushing

project, biogas project and other such projects. Due to all these projects, a very serious adverse effect is being seen on the air, water, biodiversity in the area and the health of the citizens.

38.2.1.3. In the radius of about 1 to 10 km of this project, there are heritage structures, Navin Rajwada, Panchganga River, Agricultural College, District Police Commissioner's Office, District Court, DJG Office, Apple Saraswati Hospital (200 bedded), Line Bazaar, Government Hospital and densely populated civilian settlements.

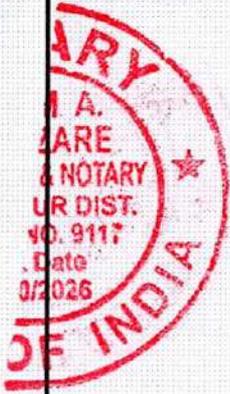
38.2.1.4. It has not been clarified how much buffer zone this project has. Also, the four sides of the land have not been clarified.

38.2.2. Observation- It is observed that MoEF&CC has issued said clearance under 'New Project' Category, whereas the old CBWTF was already existed at the location. It is also observed that STP, MSW plant, and other projects of the Municipal Corporation are situated in the same premises. The residential area is also located at 50 m from the site.

However, the EIA reports and other documents taken on record by MoEF&CC while issuing the clearance to the project is not made available. The issues raised related to the Environmental Clearance needs to be referred to MoEF&CC for their consideration and clarification.

### **38.3. Collection of the BMW beyond its authorized jurisdiction.**

38.3.1. The consent by MPCB to M/s SS -CBMTF clearly states areas under jurisdiction of Kolhapur Municipal Corporation & Kagal



city are excluded and hence actually the collection being done by SS Kolhapur from 2020 till date in the name of SS Ichalkaranji is a breach of MPCB order/ Reference: Formatl.0/CC/UAN No.MPCB-CONSENT-0000152807 /CO/2303002508.dated-29-03-2023.

- 38.3.2. In the CCA issued by MPCB on 29.03.2023 at point No 4 on page it is mentioned that,  
*'The Jurisdiction allocated for waste collection: The Jurisdiction allocated for waste collection: Karveer, Gaganbawda, Bhudargad, Radhanagari, Kagal talukas of Kolhapur district excluding Kagal City and Kolhapur Municipal Corporation area'*
- 38.3.3. Later on 28.03.2024, MPCB has issued amended CCA to avoid mis-interpretation of allocated jurisdiction and clarified the Consent Condition No. 4 – *'The Jurisdiction allocated for waste collection: A) Kolhapur Municipal Corporation area, B) Taluka Karveer, Gaganbawada, Bhudargad, Radhanagari, Kagal (excluding Kagal City) of District Kolhapur.*
- 38.3.4. The amendment issued by MPCB clarified the issues raised by the applicant related to the allocated jurisdiction of BMW collection by the CBWTF.
- 38.4. The operations of CBWTF without following the Prescribed Norms.**
- 38.4.1. In the current visit, The CBWTF found non-complying with emission and wastewater discharge standards. Other operational and waste handling/management related issues are also highlighted in the report.

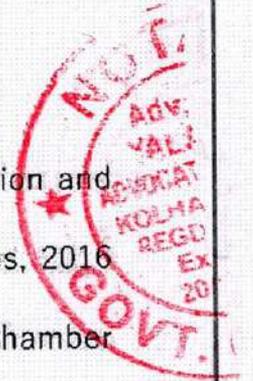
**D. Conclusion & Recommendations:**

The CBWTF found violating the Norms prescribed for source emission and wastewater discharge under Bio-Medical Waste Management Rules, 2016 and CCA issued by MPCB. Similarly, the temperature in the primary chamber of the incinerator remains below required 800 °C during most of the operation period.

Hence, stringent Directions under Section-5 of the Environmental (Protection) Act, 1986 should be issued to the CBWTF.

Further, the CBWTF should be asked to comply with the following-

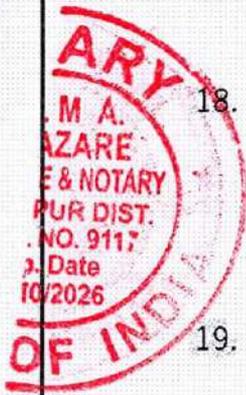
1. The CBWTF should upgrade the incinerator
  - 1.1. To achieve a minimum temperature of 800° C in the primary chamber.
  - 1.2. To maintain a stable temperature in both the primary and secondary chambers.
  - 1.3. To achieve a 2-second residence time in the secondary chamber.
  - 1.4. To achieve 99.99% combustion efficiency.
  - 1.5. To provide automatic PLC-based feeding to avoid disturbances in incineration and, thereby, fluctuations in the temperature of the primary chamber.





- 1.6. To attach an emergency safety stack and a mechanism for measuring negative draft in the primary chamber & pressure drop in the venturi scrubber.
2. The CBWTF should upgrade the APCDs attached to the stack to achieve the prescribed source emission norms and also install Activated carbon dosing for Dioxin removal as mentioned in the CCA at the earliest.
3. The CBWTF should not be allowed to operate the incinerator during night-time.
4. The CBWTF should modify/upgrade the ETP to achieve the desirable degree of treatment and comply with the prescribed discharge norms.
5. The CBWTF should upgrade the autoclave to maintain a stable temperature and pressure throughout the operating cycle.
6. The CBWTF should provide an adequate mechanism to trap liquid spillages from BMW & HW storage.
7. The CBWTF should provide adequate vehicle parking and washing facilities and ensure that wastewater from vehicle washing is properly treated through the ETP.
8. The CBWTF should obtain permission from MPCB to utilize treated wastewater for gardening purposes.

9. The CBWTF should install electromagnetic flow meters to measure water consumption and wastewater treatment & recycling.
10. The CBWTF should provide a proper area for drying wet HW.
11. The CBWTF should install a proper HW display board at the entrance of the facility.
12. The CBWTF should install a new shredder, preferably with less noise generation.
13. The CBWTF operator should be asked to submit an explanation for utilizing more vehicles than authorized by the MPCB in the CCA for the collection of bio-medical waste.
14. The CBWTF should provide a stack of appropriate height, as prescribed in the EC & CCA, for the installed DG set.
15. The CBWTF should dismantle the old incinerator as instructed in the CCA.
16. The CBWTF should maintain records on its website as per the guidelines issued by the CPCB.
17. The CBWTF should resolve any technical issues (if any) with the service provider and ensure continuous OCEMS data transmission to the CPCB portal.



18. Further, the MPCB may be asked to impose Environmental Compensation for all the days during which the temperature in the primary chamber was recorded below 800 °C in the OCEMS data.
19. The relevant content of the complaint should be shared with the Kolhapur Municipal Corporation for taking necessary cognizance of the issues raised regarding the process through which the operation of the CBWTF was awarded to M/s S S Services.
20. Similarly, the matter may be referred to the MoEF&CC to review the concerns raised regarding the Environmental Clearance issued to the CBWTF on 24.06.2020.

<b>Inspecting Officer</b>	
Rajendra D Patil, Scientist-E Regional Directorate, Pune	
Nikhilesh Gandre, JRF Regional Directorate, Pune	
<b>Date of Visit</b>	<b>January 17, 2025</b>

EX 1495



By Registered Post

June 13, 2025

F. No. B-31011/BMW (20619)/2025/WMD-I

To,

M/s S. S. Services,  
R S No 206 CS. 92/29/ A,  
Eward, Kasba Bawda,  
Tal - Karveer, Kolhapur - 416006.

**DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986 AND SHOW CAUSE NOTICE-THEREOF FOR IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGES (ECC)**

WHEREAS the Central Government has notified the Bio-Medical Waste Management Rules, 2016 and amendments thereof (BMWM Rules, 2016) in supersession of the Bio-Medical Waste (Management & Handling) Rules, 1998, and amendments thereof, under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound management thereby, reducing the biomedical waste generation and its impact on the environment; and

WHEREAS Rule 5 of BMWM Rules, 2016 stipulate duties of the operator of Common Bio-Medical Waste Treatment Facility (CBWTF) to ensure treatment and disposal of biomedical waste in line with provisions of said Rules; and

WHEREAS as per Rule 7 (1) of BMWM Rules, 2016, the bio-medical waste is required to be treated and disposed of in accordance with Schedule I and in compliance with the standards prescribed in Schedule II of the BMWM Rules, 2016; and

WHEREAS Rule 14 (1) of BMWM Rules, 2016 stipulate that every authorized person is required to maintain records related to generation, collection, segregation, storage, transportation, treatment, disposal and or any form of handling of Bio-Medical waste in accordance with these Rules and guidelines issued by CPCB"; and

WHEREAS the Hon'ble National Green Tribunal, in the matter of O.A. No. 710 of 2017 filed by Shailesh Singh vide order dated 12.03.2019 directed "CPCB to undertake study and prepare a scale of compensation to be recovered from violators of Bio-Medical Waste Management Rules, 2016. Hon'ble NGT also directed that scale of compensation must be deterrent, rendering violation of Rules to be non-profitable which should be adequate to remedy the situation"; and

WHEREAS Hon'ble National Green Tribunal in its order dated 15.07.2019 in the matter of O.A. No. 710 of 2017, accepted Guidelines for "Imposition of Environmental Compensation Charges (ECC) against Healthcare Facilities (HCFs) and Common Biomedical Waste Treatment Facilities (CBWTFs)"; and

WHEREAS the CBWTF namely M/s S.S. Services, R S No 206 CS. 92/29/ A, Eward, Kasba Bawda, Tal - Karveer, Kolhapur - 416006 (the Unit) was inspected by the officials of Central Pollution Control Board (CPCB) on 17.01.2025 wherein following non-compliances were observed;

- i. The analysis results of stack emission, PM (73 mg/Nm<sup>3</sup>) found exceeding standards of PM (50 mg/Nm<sup>3</sup>), stipulated under BMWM Rules, 2016.

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- ii. The Incinerator was not achieving 2 Sec Residence Time in the secondary combustion chamber.
  - iii. The analysis results of treated effluent from ETP; BOD (206 mg/l) and COD (640 mg/l) found exceeding standards of BOD (30 mg/l) and COD (250 mg/l) respectively, prescribed under BMWM Rules, 2016.
  - iv. The temperature of the primary & secondary chambers of the incinerator was not achieved as per the standards prescribed in the BMWM Rules, 2016.
  - v. A Stack monitoring platform was not provided as per CPCB guidelines.
  - vi. Mechanical Conveyor was out of order and bio-medical waste was being feeded manually in incinerator.
  - vii. The ETP flow meter to measure the quantity of waste water was found in defunct condition.
  - viii. Separate energy meter was not installed with the ETP and waste treatment equipment's.
  - ix. Display board as per order of Hon'ble Supreme Court order in the matter of Writ Petition(C) No. 657/1995; Research Foundation for science, Technology and Natural Resource Policy Vs Union of India and others is not provided.
  - x. Proper drainage and a collection pit were not provided in the demarcated storage area of bio-medical waste, in case of liquid spills.
  - xi. Unauthorized vehicles were used for the collection and transportation of bio-medical waste.
  - xii. The Autoclave was not achieving stable temperature and pressure as per the BMWM Rules, 2016 and autoclave is not equipped with graphic or computer recording devices for automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
  - xiii. The wet hazardous waste was placed on open ground (no concrete platform) for drying.
  - xiv. Log books as per CPCB guidelines is not maintained.

WHEREAS as per the CPCB guidelines for "Imposition of Environmental Compensation Charges (ECC) against Healthcare Facilities (HCFs) and Common Biomedical Waste Treatment Facilities (CBWTFs)", the Environment Compensation Charges (ECC) for above mentioned non-compliances at S. No. (i) to (iii) at the rate of ₹ 5,625/- per day;

WHEREAS the Central Government vide notification S.O. 730 (E) dated July 10, 2002, has delegated the powers under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board (CPCB), to issue directions for violation of the standards and rules relating to Biomedical Waste Management notified under the section 5 of Environment (Protection) Act, 1986; and

NOW THEREFORE in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, the Unit is hereby directed to:

1. Take corrective measures immediately with respect to action points mentioned at S. No. (i) to (xiv) and submit the action taken report within 15 days from the issue of this direction along with supportive documents & photographs; and
2. Show Cause as to why Environmental Compensation Charges of ₹ 5,625/- per day should not be imposed for violation of provisions of BMWM Rules, 2016 for the above mentioned non-compliances, as per the CPCB guidelines.

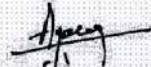
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In case the Unit found non-complying with above directions, CPCB will be constrained to take further action against CBWTF namely M/s S.S. Services, R S No 206 CS. 92/29/ A, Eward, Kasba Bawda, Tal - Karveer, Kolhapur - 416006 as deemed fit under the Environment (Protection) Act, 1986.

  
(Amandeep Garg)  
Chairman

## Copy for information to;

1. The Additional Secretary, : For kind information  
HSM Division,  
Ministry of Environment, Forest & Climate Change,  
Indira Paryavaran Bhawan,  
Jorbagh Road, New Delhi - 110 003.
2. The Member Secretary, : For kind information and necessary  
Maharashtra Pollution Control Board  
Kalptaru Point, 2nd & 4th floor,  
Sion Matunga Scheme, Road No.6,  
Opp. Cine Planet, Nr. Sion Circle, Sion (E)  
Mumbai - 400 022  
action, please.
3. The Regional Director, : For kind information and necessary  
The Regional Directorate,  
Central Pollution Control Board  
Survey No. 110, Dhankude  
Multi-Purpose Hall, Baner Road,  
Baner, Pune - 411045  
follow up.
4. I/c IT Division : For information and necessary  
action
5. I/c Accounts Division : For information & further  
necessary action

  
(Bharat Kumar Sharma)  
Member Secretary

*Col*

Ex 1498

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel:  
Website: <http://mpcb.gov.in>  
E-mail : [psa@mpcb.gov.in](mailto:psa@mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup>.  
Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E)  
Mumbai-400 022.

No. MPCB/PSO/B- 25112 - FTS - 0028

Date: 12.11.2025

To,  
M/s S. S. Services  
R S No 206 CS.92/29/A,  
E Ward Kasaba Bawada,  
Tal: Karveer, Kolhapur - 416-006

**Subject:** Handing Over of Taluka Bhudargad, Gaganbawda, Kagal (Excluding Kagal city) and Radhanagari to M/s Aarogyam Waste Management Pvt. Ltd., MIDC Kagal, Kolhapur.

- Ref :**
1. Consent to Operate granted to M/s S.S.Service, Kolhapur vide letter dated 29/03/2025.
  2. Minutes of the Joint Personal Hearing dated 11/08/2025 before the Hon'ble Member Secretary, MPCB.
  3. Consent to Operate granted to M/s Aarogyam Waste Management Pvt. Ltd vide letter dated 26/08/2025.

With reference to the above, it is informed that during the joint personal hearing held on 11/08/2025, the following talukas of Kolhapur District were allotted to M/s Aarogyam Waste Management Pvt. Ltd. for the collection, transportation, treatment, and disposal of biomedical waste generated in these areas. Accordingly, the Board has granted *Consent to Ist Operate and Biomedical Waste Authorization* on 26/08/2025 as per the decision of the 7th CC meeting held on 20/08/2025:

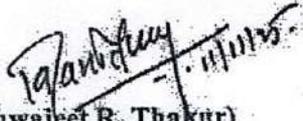
1. Bhudargad
2. Gaganbawda
3. Kagal
4. Radhanagari
5. Gadhinglaj

As per Combined Consent and Authorization (CCA) granted to your facility dated 29/03/2023, the jurisdiction was allocated to you A) Kolhapur Municipal Corporation.  
B) Talukas Karveer, Gaganbawda, Bhudargad, Radhanagari, Kagal of Dist. Kolhapur,

-2-

In view of the above, you are hereby directed to:

1. Hand over Talukas Bhudargad, Gaganbawda, Kagal (Excluding Kagal city), and Radhanagri of District Kolhapur to M/s Aarogyam Waste Management Pvt Ltd. immediately.
2. Discontinue your services in the above-mentioned areas immediately from the date of issuance of this letter.
3. Continue your services in (A) Kolhapur Municipal Corporation and (B) Taluka Karveer of Dist. Kolhapur and apply for a jurisdiction amendment in the existing CCA through an amendment application on priority.
4. Ensure compliance with all operational, environmental, and safety conditions as stipulated in your CCA and the Biomedical Waste Management Rules, 2016.
5. Provide updated details of GPS-enabled vehicles and barcoding systems for waste tracking, as per Annexure-IV of your CCA.
6. Submit a compliance report, along with documentary evidence of coordination and transition activities, to the undersigned within 15 days.

  
(Dr. Vishwajeet R. Thakur)  
Principal Scientific Officer

**Copy submitted for information to:**

1. Hon'ble Chairman, Maharashtra Pollution Control Board, HQ, Mumbai
2. Hon'ble Member Secretary, Maharashtra Pollution Control Board, HQ, Mumbai

**Copy to (for necessary action):**

1. **Regional Officer, MPCB, Kolhapur** – You are hereby directed to ensure smooth transition and handing over of Talukas Bhudargad, Gaganbawda, Kagal (Excluding Kagal city), and Radhanagri to M/s Aarogyam Waste Management Pvt. Ltd. You shall communicate the board decision regarding area allocation to all concerns of your jurisdiction including IMA and local medical associations.
2. **Sub-Regional Officer, MPCB, Kolhapur** – You shall monitor the compliance of CBWTF operations in accordance with the Biomedical Waste Management Rules, 2016, and CPCB guidelines. In case of non-compliance, initiate legal action through the legal module.

# 1500

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel:  
Website: <http://mpcb.gov.in>  
E-mail : [psa@mpcb.gov.in](mailto:psa@mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup>  
Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E)  
Mumbai-400 022.

No. MPCB/PSO/B- 251112-FIS - 0026

Date: 12.11.2025

To,  
M/s S. S. Services  
S. No. 638, C.S. No. 17695,  
Near New Sangli Naka, Takawade Road,  
Ichalkaranji, S.T.P. Compound, Hatkanangale,  
Kolhapur - 416115  
Email: pawarkishor7711@gmail.com

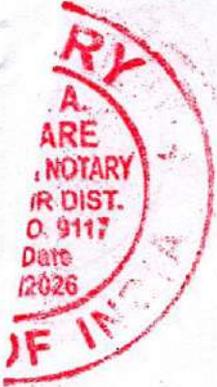
**Subject:** Handing Over of Taluka Kagal (excluding Kagal rural) and  
Gadhinglaj to M/s Aarogyam Waste Management Pvt. Ltd., MIDC  
Kagal, Kolhapur.

- Ref :**
1. Consent to Operate granted to M/s S.S. Service, Ichalkaranji vide letter dated 20/05/2025.
  2. Minutes of the Joint Personal Hearing dated 11/08/2025 before the Hon'ble Member Secretary, MPCB.
  3. Consent to Operate granted to M/s Aarogyam Waste Management Pvt. Ltd vide letter dated 26/08/2025.

With reference to the above, it is informed that during the joint personal hearing held on 11/08/2025, the following talukas of Kolhapur District were allotted to M/s Aarogyam Waste Management Pvt. Ltd. for the collection, transportation, treatment, and disposal of biomedical waste generated in these areas. Accordingly, the Board has granted *Consent to 1st Operate and Biomedical Waste Authorization* on 26/08/2025 as per the decision of the 7th CC meeting held on 20/08/2025:

1. Bhudargad
2. Gaganawda
3. Kagal
4. Radhanagari
5. Gadhinglaj

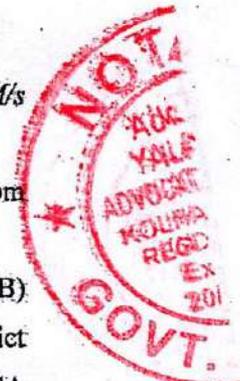
As per Combined Consent and Authorization (CCA) granted to your facility dated 20/05/2024, the jurisdiction was allocated to you A) Ichalkaranji Municipal Corporation. B) Talukas: Hatkanangale, Shirol, Kagal, Gadhinglaj, Panhala, Shahuwadi of Dist. Kolhapur.



In view of the above, you are hereby directed to:

1. Hand over Talukas Kagal and Gadhinglaj of District Kolhapur to *M/s Aarogyam Waste Management Pvt. Ltd. immediately.*
2. Discontinue your services in the above-mentioned areas immediately from the date of issuance of this letter.
3. Continue your services in (A) Ichalkaranji Municipal Corporation and (B) the talukas of Hatkanangale, Shirol, Panhala, and Shahuwadi in District Kolhapur, and apply for a jurisdiction amendment in the existing CCA through an amendment application on priority.
4. Ensure compliance with all operational, environmental, and safety conditions as stipulated in your CCA and the Biomedical Waste Management Rules, 2016.
5. Provide updated details of GPS-enabled vehicles and barcoding systems for waste tracking, as per Annexure-IV of your CCA.
6. Submit a compliance report, along with documentary evidence of coordination and transition activities, to the undersigned within 15 days.

*Vishwajeet R. Thakur*  
(Dr. Vishwajeet R. Thakur)  
Principal Scientific Officer



Copy submitted for information to:

1. Hon'ble Chairman, Maharashtra Pollution Control Board, HQ, Mumbai
2. Hon'ble Member Secretary, Maharashtra Pollution Control Board, HQ, Mumbai

Copy to (for necessary action):

1. **Regional Officer, MPCB, Kolhapur** – You are hereby directed to ensure smooth transition and handing over of Talukas Kagal and Gadhinglaj to *M/s Aarogyam Waste Management Pvt. Ltd.* You shall communicate the board decision regarding area allocation to all concerns of your jurisdiction including IMA and local medical associations.
2. **Sub-Regional Officer, MPCB, Kolhapur** – You shall monitor the compliance of CBWTF operations in accordance with the Biomedical Waste Management Rules, 2016, and CPCB guidelines. In case of non-compliance, initiate legal action through the legal module.

# 1502

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel:

Website: <http://mpcb.gov.in>

E-mail : [psa@mpcb.gov.in](mailto:psa@mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup>  
Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E)  
Mumbai-400 022.

No. MPCB/PSO/B- 25112-FTS-0023

Date: 12.11.2025

To,  
M/s Aarogyam Waste Management Pvt. Ltd.  
Plot No. F-F-20, Kagal Hatkanangale Five Star MIDC Area,  
Tal. Kagal, Dist. Kolhapur -- 416216  
Email: [aarogyamwastemanagement@gmail.com](mailto:aarogyamwastemanagement@gmail.com)

**Subject:** Taking Over of Taluka Bhudargad, Gaganbawada, Kagal, Radhanagri and Gadhinglaj from M/s. S.S. Services, Ichalkaranji and M/s. S.S. Services, Kolhapur.

- Reference:**
1. Consent to Operate granted to M/s S.S. Service, Kolhapur vide letter dated 29/03/2024.
  2. Consent to Operate granted to M/s S.S. Service, Ichalkaranji vide letter dated 20/05/2025
  3. Minutes of the Joint Personal Hearing dated 11/08/2025 before the Hon'ble Member Secretary, MPCB.
  4. Consent to Operate granted to M/s Aarogyam Waste Management Pvt. Ltd vide letter dated 26/08/2025.

With reference to the above, it is informed that during the joint personal hearing held on 11/08/2025, the following talukas of Kolhapur District were allotted to your facility for the collection, transportation, treatment, and disposal of biomedical waste generated in these areas. Accordingly, the Board has granted *Consent to 1st Operate and Biomedical Waste Authorization* on 26/08/2025 as per the decision of the 7<sup>th</sup> CC meeting held on 20/08/2025:

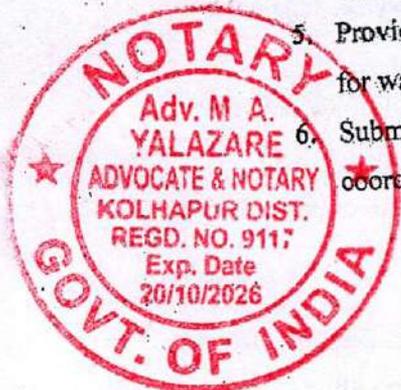
1. Bhudargad
2. Gaganbawada
3. Kagal
4. Radhanagari
5. Gadhinglaj

Taluka Bhudargad, Gaganbawada, Kagal (Excluding Kagal City), Radhanagri were allotted to M/s. S.S. Services, Kolhapur as per Combined Consent and Authorization (CCA) granted on 29/03/2024 and Taluka Gadhinglaj and Kagal (City) were allocated to M/s. S.S. Services, Ichalkaranji as per Combined Consent and Authorization (CCA) granted on 20/05/2024.



In view of the above, you are hereby directed to:

1. Take over Talukas Bhudargad, Gaganbawada, Kagal (Excluding Kagal City), Radhanagri of District Kolhapur from M/s S.S.Services Kolhapur.
2. Take over Talukas Kagal(City) and Gadhinglaj of District Kolhapur from M/s S.S.Services, Ichalkaranji.
3. You shall start collection, transportation, treatment of disposal of bio-medical waste generated in the above-mentioned areas immediately from the date of issuance of this letter.
4. Ensure compliance with all operational, environmental, and safety conditions as stipulated in your CCA and the Biomedical Waste Management Rules, 2016.
5. Provide updated details of GPS-enabled vehicles and barcoding systems for waste tracking, as per Annexure-IV of your CCA.
6. Submit a compliance report, along with documentary evidence of coordination and transition activities, to the undersigned within 15 days.



*(Signature)*  
(Dr. Vishwajeet R. Thakur)  
Principal Scientific Officer

Copy to:

1. Hon'ble Chairman, Maharashtra Pollution Control Board, HQ, Mumbai
2. Hon'ble Member Secretary, Maharashtra Pollution Control Board, HQ, Mumbai

Copy to (for necessary action):

1. Regional Officer, MPCB, Kolhapur – You are hereby directed to ensure smooth transition and handing over of Talukas Bhudargad, Gaganbawada, Kagal, Radhanagari, Gadhinglaj to M/s Aarogyam Waste Management Pvt Ltd. You shall communicate the board decision regarding area allocation to all concerns of your jurisdiction including IMA and local medical associations.
2. Sub-Regional Officer, MPCB, Kolhapur – You shall monitor the compliance of CBWTF operations in accordance with the Biomedical Waste Management Rules, 2016, and CPCB guidelines. In case of non-compliance, initiate legal action through the legal module.